

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2517/2004

New Delhi: this the 30th October, 2006

HON'BLE MR.N.D.DAYAL, MEMBER (A)

Chunni Lal S/o Sh. Damodar
R/o 312-C Gali No.5, Govind Puri, New Delhi.Applicant.
(By Advocate: Shri V. S. Sansanwal)

Versus

1. Director General
Archaeological Survey of India
Near National Museum, Jan Path, New Delhi.
2. Superintending Archaeologist
Archaeological Survey of India
Near National Museum, Jan Path, New Delhi.Respondents
(By Advocate: Shri Amit Anand)

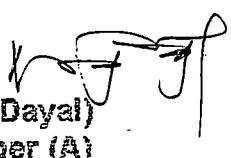
ORDER (ORAL)

By Shri N.D. Dayal, Member (A) :

Upon hearing learned counsel for the applicant, it appears that this is a second round of litigation and the applicant is now claiming the benefit consequent upon the order of the Tribunal in OA 2271/98, in which an order was passed on 22.4.1999 whereupon his temporary status was restored after re-engaging him as casual labour following the period when he was not at work. The dispute appears to relate to the period for which the applicant claims that he has worked as casual labour in the second spell commencing his re-engagement following the order of the Tribunal in the above OA. He also claims the benefit of restoration of temporary status in terms of increment and bonus.

2. Learned counsel for the respondents submits on instruction that no order is readily available by which temporary status of the applicant was restored which may show the terms and conditions, if any that were applied to his case in the peculiar circumstances wherein he was re-engaged after having been terminated and also restored temporary status from the original date without any break.

3. In view of the disputed facts and absence of adequate material on record, it is felt that the respondents need to inform the applicant by a speaking and reasoned order of the position w.r.t. his prayer in this OA in the light of the action taken by them following the order of the Tribunal in OA 2271/98, within a period of two months from the receipt of a copy of this order. It is ordered accordingly. The applicant, if aggrieved, would be at liberty to contest the same before the appropriate forum in accordance with law. The OA is disposed of. No costs.


(N.D. Dayal)
Member (A)

/kdr/